- (b) what are the facts of this 'discovery of a massive racke' regarding the frat du'ent endorsements on import licences for certain banned and centralized items; and
- (c) whether Government propose to conduct simi ar probes of frauds, etc., in other offices of the CCI&E; if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHR] NIHAR RANJAN LASKAR): (a) Yes, Sir.

- (b) A statem at is annexed.
- (c) Yes, Sir.

Statement

Deputy Collector of Customs, Bombay made a reference to the endorsement made on six licences para 138 of the Imoprts Export Policy in a joint weekly meeting with Jt. Chief Controller of Import and Exports, Bombay. The investigation made by the Office of the Jt. Chief Controller of Imports and Bombay revealed that in one out of the six licences, the endorsements appearing thereon was a forgery and was never give, by that office. Customs, Bombay v ere therefore, requested to refer bac; all such cases where the goods wer in the process of clearances. Thi; led to discovery of some further forgeries. It was also discovered that on some licences, endorsements had been obtained from Bombay office presenting forged letter heads. Therefore, inspection of cases where endorsements under para 138 have been given in the last three years, has beer ordered. So far irregularities have been noticed about seventy cases. Out of these in seven cases licences have been cancelled after observing the prescribed procedure. In another thirteen cases orders suspending the operation licences have been issued and Show Cause Notices given for cancellation. Further investigations are in progress. Necessary action in terms of the provisions of Imports (Control) Order, 1955, as amended, will be taken whereever warranted.

Proposed offer by Hindustan Aeronautics Limited to Manufacture Aircraft for Vayudoot Services

833. SHRI LAKHAN SINGH: SHRI ASHWANI KUMAR: SHRI HARISHANKAR BHABHRA;

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the Hindustan Aeronautics Limited had offered to manufacture a small aircraft for Vayudoot services at a cost of less than Rs. 2 crores for each aircraft with a sitting capacity for 24 passengers; and
- (b) if so, what were the reasons Which weighed in favour of importing the West German 'Dornier' aircraft for the purpose with a sitting capacity for 19 passengers at a cost of about Rs. 350 crores in foreign exchange for 150 aircraft?

THE MINISTER OF STATE IN MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO); (a) and (b) A proposal was received from Hindustan Aeronautics Limited July, 1981, for design and development of a 30-seater passenger aircraft re-Quiring foreign assistance also in certain areas. A total time-frame of nearly 7 years was envisaged for the first production aircraft to roll out after completion of design and development of the aircraft. In view of the urgent requirements of Vaydoot Well as the Defence Services, a decision was taken to induct the 19-Seater Dornier aircraft and the first production aircraft from HAL would roll out from 1985-86. Design collaboration for a 30-seater aircraft is also a part of the Agreement.

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The Detailed Project Report is under preparation and the exact cost including foreign exchange outgo with any degree of accuracy would be known only thereafter.

Customs and other Duties paid on the Aircraft donated to Shri Dhirendra Brahmachari by Shri Swraj Paul

834. SHRI JAGDISH PRASAD MATHUR: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that an aircraft was donated by a nonresident Indian Shri Swraj Paul of the CAPARO group of industries in U.K. to Shri Dhirendra Brahmachari of the Aparna Ashram; and
- (b) if so, what were the customs and other duties paid on the deal with particulars of the aircraft and its value?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) and (b) One 1980 mode', Cessna P-337, skymaster aircraft was donated by Shri Swraj Paul to Shri Dhirendra Brahmachari of the Aparna Ashram Society and was cleared against Customs Clearance Permit number P/J/30601 94 dated 12-2-81. The declared value of the Aircraft was Rs. 19,40,417 and a total Customs duty of Rs. 3,25,324.45P was paid on the Aircraft.

.Indo-USSR Joint Space Programme.

835. SHRI JAGDISH PRASAD MATHUR: Will the Minister of DEFENCE be pleased to state:

- (a) the progress made by the Indian Astronauts under training in the Soviet Union for a joint space programme with the Soviet Astronauts; and
- (b) by when the space programme is likely to commence?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE. (SHRI K. P. SINGH DEO): (a) Training of Indian cosmonauts in the Soviet Union is progressing satisfactorily and according to schedule.

(b) The joint space flight is expected to take place in April, 1984.

ग्रामीण विकास बैक दरशंगा के भूतपूर्व चैथरमैन के विरुद्ध शिकायत

836 श्री राम भगत पासवान : क्या वित्त मंत्री यह ततार को वप. करेगे कि !

- (क) क्या तरकार की मिथिला । क्षेतिय ग्रामीण विकास बैंक (दरभंगा) के भूतपूर्व चेथरमैन के विरुद्ध कोई ; ऐसी णिकायत भिली है कि उन्होंने जालो सिंटिफिकंट के स्नाधार पर अपने संबंधियों को नौकरी दो है;
- (ख) क्या यह भी सच है कि उस चेपरमैन ने दो साल की श्रवधि के श्रंदर लहेरिया सराय में उच उनकी पोस्टिंग हुई थी, लाखों रुप्ये की श्रचल सम्पत्ति तथा मकान खरीद लिया है ; श्रौर
- (ग) यदि हां, तो इस संबंध में ब्यौरा क्या है भ्रौर सरकार ने उस पर क्या कार्यवाही की हैं।

वित्त मंत्रालय में उपनंती (श्री जनहीं गुलारों) (क्र) जी, हां। हाल हो में दरमंगा से प्रकाशित, हिन्दी पाक्षिक ''अनता प्रहरी'' के सहायक सम्पादक श्री एन. एन. झा ने सरकार का ध्यान पत्र में प्रकाशित एक समाचार की ग्रोर दिलाया है जिसमें मिथिला क्षेत्रीय ग्रामीण बैंक के भूतपूर्व ग्रध्यक्ष द्वारा ग्रपने साले/बहनोई (ब्रदर इन लां) को जाली प्रमाण यत्र के ग्राधार पर ग्रामीण बैंक में लिपिक के रूप मे